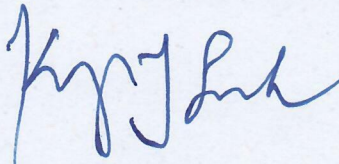


FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR
GOLDEN WEALTH ADVISORY PRIVATE LIMITED OPERATING IN LEGAL, ACCOUNTING,
BOOK-KEEPING AND AUDITING ACTIVITIES; TAX CONSULTANCY; MARKET RESEARCH
AND PUBLIC OPINION POLLING; BUSINESS AND MANAGEMENT CONSULTANCY**

(Under sub-regulation (1) of Regulation 36A (1) of the Insolvency and Bankruptcy Bank of
India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	GOLDEN WEALTH ADVISORY PRIVATE LIMITED (IN CIRP) CIN: U74110MH2012PTC237832 PAN: AAGCP9250J
2. Address of the registered office	213, Floor -1, Plot -407 Doulat Bhuvan, Kalbadevi Road, Kolbhat Lane , Kalbadevi, Mumbai, Maharashtra, India, 400002
3. URL of website	NIL
4. Details of place where majority of fixed assets are located	213, Floor -1, Plot -407 Doulat Bhuvan, Kalbadevi Road, Kolbhat Lane , Kalbadevi, Mumbai, Mumbai, Maharashtra, India, 400002
5. Installed capacity of main products/ services	Not available
6. Quantity and value of main products/ services sold in last financial year	NIL
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	All the details are available at the office of the Resolution Professional and can be sought by sending mail at cirp.goldenwealth@gmail.com after executing a confidential undertaking.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by emailing at: cirp.goldenwealth@gmail.com
10. Last date for receipt of expression of interest	12 th November, 2024
11. Date of issue of provisional list of prospective resolution applicants	22 th November, 2024
12. Last date for submission of objections to provisional	27 th November, 2024
13. Date of issue of final list of prospective resolution applicants	07 th December, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12 th December, 2024
15. Last date for submission of resolution plans	11 th January, 2025
16. Process email id to submit Expression of Interest	cirp.goldenwealth@gmail.com

Date: - 28th October, 2024
Place: - Ahmedabad



IP Keyur Shah

Resolution Professional

Golden Wealth Advisory Private Limited

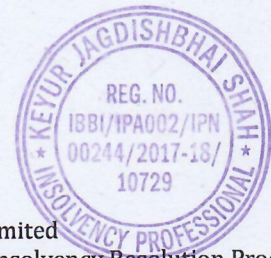
(Company undergoing Corporate Insolvency Resolution Process)

Email: cirp.goldenwealth@gmail.com

IP Registration No.: IBBI/IPA-002/IP-N00244/2017-18/10729

AFA Number: AA2/10729/02/311225/203541

AFA valid upto 31st December, 2025



Lost of Share certificate Name - Ankur Argal Age -40. Address-Flat no. 1603,bldg.no.2, 16 th floor, Green Acres phase II,co.op.Hsg.Soc.Ltd,kavesar, waghbil road off.Ghodbunder road,Thane West -400615.Certificate Region no.127(631 to 635). I have lost the above share certificate.and Applying to my Society for duplicate copy if anyone has any objection Please bring to my notice within 30 days of this public notice

Public Notice

Notice is hereby given that the Share Certificate no. 5316 for 1325 shares with distinctive no. 2257481 to 2258805 standing in the name of Rajinder Mulraj Gulati and Sonia Rajinder Gulati in the books of Indo Count Industries Ltd., have been lost or misplaced and the advertiser has applied to the company for issue of duplicate share certificate in lieu thereof. Any person who has or have claims on the said shares should lodge such claim(s) with the Company's Registrars and Transfer Agent - Link Intime Private Limited, Noble Heights, 1st Floor, Plot No. NH-2, C-1 Block, LSC, Near Savitri Market, Janakpuri, New Delhi - 110058 or C 101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083. Contact No. 1800 1020 878 within 15 days from the date of this notice, failing which the Company will proceed to issue duplicate share certificate(s) in respect of the said shares. Name of the Shareholder : Rajinder Mulraj Gulati and Sonia Rajinder Gulati Address : R. No. 110, Maker Bhavan No 3, New Marine Lines, Mumbai 400020 Date : 24.10.2024 Place: Mumbai

DEMAND NOTICE		
Under Section 13(2) of the Securitisation And Enforcement of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IIFL Home Finance Ltd. (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrowers, to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-		
Name of the Borrower(s) / Guarantor (s)	Demand Notice Date & Amount	Description of secured asset (immovable property)
Mr. Sachin Hanmantrao Kadam, Mr. Sanket Shivajirao Kadam, Mrs. Mangal Sachin Kadam (Prospect No 872540)	25-10-2024 Rs. 964537.00/- (Rupees Nines Lakh Sixty Four Thousand Five Hundred and Thirty Seven Only)	All That Piece And Parcel Of The Property Being: Flat No. 104, 1st Floor, Wing G1, Aarabh Residency Phase II, Koliwadi Village, Neral, Raigad, 419101, Maharashtra, India. Area Admeasuring (in Sq. Ft.): Property Type: Carpet_area, Super_built_up_area Property Area: 169.00, 240.00
Mr. Santosh Sube Lal Singh, Miss. Laxmi Subelal Singh, Mrs. Aayesha Saifur Aalam Miya (Prospect No IL1093095)	25-10-2024 Rs. 5079771.00/- (Rupees Fifty Lakh Seventy Nine Thousand Seven Hundred and Seventy One Only)	All That Piece And Parcel Of The Property Being: Flat No. 204, Floor No. 2, Wing N, Casa Adriana Kalyan Shil Road, Village Khori, Taluka Kalyan, District East, District Thane, 421204. Area Admeasuring (in Sq. Ft.): Property Type: Saleable_area, Carpet_area Property Area: 653.00, 740.00
Mr. Mehboob Alam Azimullah Ansari, Mrs. Tasneem Bano Mehboob Alam Ansari, Mustafa Clinic (Prospect No IL10134776)	25-10-2024 Rs. 4019687.00/- (Rupees Forty Lakh Nineteen Thousand Seven Hundred and Eighty Seven Only)	All That Piece And Parcel Of The Property Being: Flat No. 811, Floor No. 6, Wing E, Building Name: Violet Violet E & F Khori, Taluka Kalyan, District East, District Thane, 421204. Area Admeasuring (in Sq. Ft.): Property Type: Saleable_area, Carpet_area Property Area: 653.00, 470.00
Mr. Gajanan Tejarav Sonune, Mrs. Varsha Gajanan Sonune (Prospect No IL10332968)	25-10-2024 Rs. 1641084.00/- (Rupees Sixteen Lakh Eighty One Thousand and Eighty Four Only)	All That Piece And Parcel Of The Property Being: Unit No. 28, Building No. B-1 Type, Happy City, Gaither Road And Gut No 82/01 Geora, Janda Aurangabad, 431136 Area Admeasuring (in Sq. Ft.): Property Type: Saleable_area, Built_up_area, Carpet_area Property Area: 590.00, 556.00, 436.00
Mr. Uttam Hariba Patil, Mrs. Anjana Uttam Patil, Ladies Tailors (Prospect No IL10151157)	25-10-2024 Rs. 181947.00/- (Rupees Eighteen Lakh Eighty One Thousand Nine Hundred and Forty Seven Only)	All That Piece And Parcel Of The Property Being: Flat No. 209, On Floor No. 2, in The Building Type Wing 5 in The Complex Known As Krishna Sudama Residency, S No 7a 1/3 84 And 7a/14, Nr. Gokulnagar Society, Beldavli Village, Taluka Ambernath, Dist. Thane 421503 Area Admeasuring (in Sq. Ft.): Property Type: Saleable_area, Carpet_area Property Area: 496.00, 271.00
Mr. Pranay Jaydev Patil, Kushnkar Logistics, Mr. Jaydev Sado Patil, Mrs. Lalita Jaydev Patil, Kushnkar Logistics (Prospect No IL10284716, IL10284732)	25-10-2024 Rs. 181947.00/- (Rupees Eighteen Lakh Eighty One Thousand Eight Hundred and Ninety Five Only) Prospect No IL10284732 Rs. 3686451.00/- (Rupees Thirty Six Lakh Eighty Six Thousand Four Hundred and Fifty One Only)	All That Piece And Parcel Of The Property Being: Shop No. 5.6 And 7, Agrawal Compound, Purna Village, Bhiwandi, Thane, Maharashtra, India, 421302. Area Admeasuring (in Sq. Ft.): Property Type: Area_ad.measuring Property Area: 7516.00

If the said Borrowers fail to make payment to IIFL, as aforesaid, IIFL, as aforesaid, will proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorised Officer at Branch Office, 3rd Floor Oberoi Chambers, Opposite Government Milk Scheme, Jalana Road Aurangabad - 431003, IIFL House, Sun Intech Park Road No. 16V, Plot No.B-23, Thane Industrial Area, Wagale Estate, Thane - 400604 or Corporate Office : IIFL Tower, Plot No. 98, Udyog Vihar, Ph-VI Gurgaon, Haryana. Place: Maharashtra Date: 28.10.2024 Sd/- Authorised Officer, For IIFL Home Finance Ltd

PUBLIC NOTICE

Notice is hereby given that under instructions from our clients, we are investigating the title of (1) MRS. SUNAINAAGARWAL an adult Mumbai, Indian Inhabitant residing at Room No. M/603, Gade Gardens, Gandhi Nagar, Bandra (East), Opp. MIG Cricket Club, Mumbai - 400 051 AND (2) MRS SAROJ SIGITIA, an adult Indian Inhabitant residing at 501, Rivoli, 134-136, Baikunth Dharm Colony, Indore, Tilaknagar, Madhya Pradesh - 452018 to the undemanded Unit. The undemanded Unit is given on leave and license basis under a Leave and License Agreement dated 21st August, 2024. Any person or persons having any claim, demand, share, right, title and/or interest of any nature whatsoever in the undemanded Unit or any part thereof by way of any agreements, sale/s, transfers, mortgages, charge, lien, encumbrance/s, gift, bequest, release, exchange, easement, right, covenant and condition, tenancy, right of occupancy, assignment, lease, sub lease, partnership deed, loans, use, possession, partition, trust, inheritance, outstanding taxes and/or levies, attachment, injunction, decree, order, award, lispendens and/or by virtue of the original documents of title being in their possession/custody or otherwise in any manner whatsoever and whatsoever are required to make the same known in writing, alongwith certified true copies of documentary proof, to the undersigned, having their office at 2nd floor, Bhagyodaya Building, 79, Nagindas Master Road, Fort, Mumbai- 400 023, within Fourteen (14) days from the date hereof, otherwise the investigation shall be completed without any reference to such claim/s, if any, and the same shall be considered as waived.

THE SCHEDULE ABOVE REFERRED TO: Office bearing Unit No. 4B-21 on fourth floor in the Building known as "Phoenix Paragon Plaza" constructed on land bearing C.T.S.No. 124-B of Village Kurla/Kirol, Taluka - Kurla in the Registration District and Sub District of Mumbai City and Mumbai Suburban District and situate at LBS Marg, Kurla West, Mumbai - 400 070.

FOR M/S. MARKAND GANDHI & CO. (Tanvi Gandhi) Partner Advocates & Solicitors

Dated this 28th day of October, 2024.

PUBLIC NOTICE

Notice is hereby given to the public at large that we are investigating the title of Santacruz Garden Crest Co-operative Housing Society Limited ("Society") to the property more particularly described in the Schedule hereunder ("Property").

Vide a duly registered Development Agreement dated May 11, 2023 and duly registered Power of Attorney dated May 19, 2023, the said Society has granted the development rights in the said Property in favour of our Clients, VBHDC Bangalore Value Homes Private Limited ("Developers"). In this regard, we have been instructed to investigate the Society's title to said Property and the Developer's right to develop the said Property.

Any person(s) including as individual, a company, banks, non-banking financial institution, a firm, an association of persons or a body of individuals whether incorporated or not, lenders and/or creditors having any objection or any claim, right, title and/or interest by way of sale, agreement for sale, memorandum of understanding, letter of allotment, exchange, gift, mortgage, pledge, charge, lien, lease, tenancy, trust, maintenance, succession, inheritance, possession, release, relinquishment, attachment, license or any liability or commitment or otherwise whatsoever through any agreement, deed, document, writing, conveyance, devise, bequest, succession, family arrangement, settlement, litigation, decree or court order, or any contract or agreement or otherwise whatsoever or of whatsoever nature and/or the development rights and/or right to any FS1 / TDR / development potential in relation to the said Property or any part or portion thereof and/or otherwise whatsoever, are hereby required to make the same known in writing to the undersigned, along with notarized documentary proof in support thereof, at the address at Unadkat & Co.- 407, Rustomjee Sangam, S V Road, Santacruz (West), Mumbai 400 054 within a period of 14 (fourteen) days from the date of publications hereof, failing which it will be presumed that no valid rights, claims, objections and etc. subsists and all such rights, objections, claims and etc., if any, shall be deemed as waived, abandoned and not binding for all intent and purposes.

THE SCHEDULE ABOVE REFERRED TO: ALL THAT piece and parcel of land admeasuring 1034.20 sq metres (equivalent to 1237 sq yards), or thereabouts, bearing Final Plot No. 121, T.P.S.IV, Santacruz (West), bearing, CTS No. 560, of Village Danda together with existing building standing thereon comprising of ground + seven (7) floors comprising of thirteen (13) residential flats and four (4) garages of different areas and known as "Garden Crest", situate, lying and being at West Avenue, Santacruz (West), Mumbai 400 054, in Greater Bombay in the Registration District and Sub-District of Mumbai Suburban, and bounded as follows:-

On or towards the North : by Plot No. 64 (Final Plot No. 122 & 123);
On or towards the South : by Plot No. 64 L (Final Plot No. 120);
On or towards the East : by West Avenue;
On or towards the West : by Plot No. 64 D (Final Plot No. 105).

Dated: 28-10-2024
Place: Mumbai
Manthan Unadkat Unadkat & Co. Law Offices

प्रपत्र सी - ७
वृत्तपत्र, समाजमाध्यमे व पक्षाच्या संकेतस्थळावर प्रसिद्धी करण्यासाठी राजकीय पक्षांकरिता ज्यांची उमेदवार म्हणून निवड केली आहे, तसेच इतर गुन्हेगारी पूर्वचरित्र नसलेल्या व्यक्तींची निवड का केली नाही, अश्या निवडीच्या कर्णासहित, अश्या उमेदवाराबाबत प्रलंबित फौजदारी खटल्यांसह माहिती

माननीय सर्वोच्च न्यायालयाच्या रिट याचिका क्रमांक (सी) २०११ च्या ५३६ मधील अवमान याचिका क्रमांक २०१८ च्या २१९२ च्या दिनांक १३ फेब्रुवारी २०२० च्या आदेशाला अनुसरून आयोगाने जारी केलेल्या निदेशानुसार

राजकीय पक्षाचे नाव : नॅशनॅलिस्ट कॉंग्रेस पार्टी - शरदचंद्र पवार

निवडणुकीचे नाव : सार्वत्रिक निवडणुक विधानसभा २०२४

राज्याचे /संघराज्य क्षेत्राचे नाव : महाराष्ट्र राज्य

मतदारसंघाचे नाव : १९५ जुन्नर

उमेदवाराचे नाव : श्री. सत्यशील सोपानशेट शेकर

अ. क्र.	व्यक्तिगत	राजकीय
१.	(१) पूर्ववर्ती गुन्हेगारी अ. गुन्हाचे स्वरूप ब. प्रकरण क्रमांक क. न्यायालयाचे नाव ड. दोषरोप निश्चित केले आहेत किंवा नाही (होय/नाही) इ. दोषासिद्धिचा दिनांक, असल्यास फ. झालेल्या शिक्षेचा तपशील, असल्यास ग. दाय्याची आवश्यक इतर कोणतीही माहिती	श्री. सत्यशील सोपानशेट शेकर यांना उमेदवारी देण्यात आली आहे. सहकार, सामाजिक कार्य व प्रशासकीय अनुभव पातळा त्यांची निवड करण्यात आली.
२.	उमेदवाराच्या निवडीकरिता कारणे निवड ही उमेदवाराची अर्हता, संपादणूक व गुणवत्तेच्या संदर्भात असेल व केवळ मतदानात निवडून येण्याची क्षमता अशी नसेल . (१०० शब्दांपेक्षा जास्त नाही)	इतर सर्व नावे जी होती त्यांना कोणताही संबंधित अनुभव नव्हता व त्यांच्यात निवडून येण्याची क्षमता नव्हती.
३	गुन्हेगारी पूर्वचरित्र नसलेल्या इतर व्यक्तीची उमेदवार म्हणून निवड का होऊ शकत नाही याची कारणे (१०० शब्दांपेक्षा जास्त नाही)	

(2) मतदारसंघाचे नाव : १९५ जुन्नर
उमेदवाराचे नाव : श्री. सत्यशील सोपानशेट शेकर आणि पुढे

राजकीय पक्षाच्या पदाधिकारीची स्वाक्षरी नाव व पदानाम

(अदिती नलावडे)
सरचिटणीस, नॅशनॅलिस्ट कॉंग्रेस पार्टी -शरदचंद्र पवार महाराष्ट्र

प्रपत्र सी - ७
वृत्तपत्र, समाजमाध्यमे व पक्षाच्या संकेतस्थळावर प्रसिद्धी करण्यासाठी राजकीय पक्षांकरिता ज्यांची उमेदवार म्हणून निवड केली आहे, तसेच इतर गुन्हेगारी पूर्वचरित्र नसलेल्या व्यक्तींची निवड का केली नाही, अश्या निवडीच्या कर्णासहित, अश्या उमेदवाराबाबत प्रलंबित फौजदारी खटल्यांसह माहिती

माननीय सर्वोच्च न्यायालयाच्या रिट याचिका क्रमांक (सी) २०११ च्या ५३६ मधील अवमान याचिका क्रमांक २०१८ च्या २१९२ च्या दिनांक १३ फेब्रुवारी २०२० च्या आदेशाला अनुसरून आयोगाने जारी केलेल्या निदेशानुसार

राजकीय पक्षाचे नाव : नॅशनॅलिस्ट कॉंग्रेस पार्टी - शरदचंद्र पवार

निवडणुकीचे नाव : सार्वत्रिक निवडणुक विधानसभा २०२४

राज्याचे /संघराज्य क्षेत्राचे नाव : महाराष्ट्र राज्य

मतदारसंघाचे नाव : २५४ माळशिरस (अ. जा.)

उमेदवाराचे नाव : श्री. उत्तमराव शिवदास जानकर

अ. क्र.	व्यक्तिगत	राजकीय
१.	(१) पूर्ववर्ती गुन्हेगारी अ. गुन्हाचे स्वरूप ब. प्रकरण क्रमांक क. न्यायालयाचे नाव ड. दोषरोप निश्चित केले आहेत किंवा नाही (होय/नाही) इ. दोषासिद्धिचा दिनांक, असल्यास फ. झालेल्या शिक्षेचा तपशील, असल्यास ग. दाय्याची आवश्यक इतर कोणतीही माहिती	NI Act, Specific Relief Act, Arbitration R.D., Cinema Act, B.P.Act, IPC 1) SCC 1270/2017 2) SCC 1127/2018 3) SCC 697/2012 4) SCC 396/2014 1) माळशिरस येथील मे.ज्युडी. मॅजी. वर्ग. १ 2) माळशिरस जिल्हा न्यायालय 3) प्लस येथील मे. ज्युडी. मॅजी. वर्ग न्यायालय 4) माळशिरस न्यायालय आन्ट्रिडेशन
२.	उमेदवाराच्या निवडीकरिता कारणे निवड ही उमेदवाराची अर्हता, संपादणूक व गुणवत्तेच्या संदर्भात असेल व केवळ मतदानात निवडून येण्याची क्षमता अशी नसेल . (१०० शब्दांपेक्षा जास्त नाही)	श्री. उत्तमराव शिवदास जानकर यांना उमेदवारी देण्यात आली आहे. त्यांचे सहकार, सामाजिक कार्य व प्रशासकीय अनुभव पातळा त्यांची निवड करण्यात आली.
३	गुन्हेगारी पूर्वचरित्र नसलेल्या इतर व्यक्तीची उमेदवार म्हणून निवड का होऊ शकत नाही याची कारणे (१०० शब्दांपेक्षा जास्त नाही)	इतर सर्व नावे जी होती त्यांना कोणताही संबंधित अनुभव नव्हता.

(2) मतदारसंघाचे नाव : २५४ माळशिरस (अ. जा.)
उमेदवाराचे नाव : श्री. उत्तमराव शिवदास जानकर आणि पुढे

राजकीय पक्षाच्या पदाधिकारीची स्वाक्षरी नाव व पदानाम

(अदिती नलावडे)
सरचिटणीस, नॅशनॅलिस्ट कॉंग्रेस पार्टी -शरदचंद्र पवार महाराष्ट्र

SARASWAT CO-OPERATIVE BANK LIMITED
74/C, Samadhan Building, Senapati Bapat Marg, Dadar (W), Mumbai-400028
Tel. No. 8828805609 / 8657043713 / 14 / 15

POSSESSION NOTICE
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being Authorised Officer of Saraswat Co-op. Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of power conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 16.08.2024 calling upon the Principal Borrower / Mortgagee : Mr. Sameer Prakash Bapat, Co-Borrower/Mortgagee : Mrs. Swarali Sameer Bapat and Guarantor : Mr. Sameer Suresh Deodhar to repay the amount mentioned in the notice being Rs. 11,97,178/- (Rupees Eleven Lakh Ninety Seven Thousand One Hundred and Seventy Eight Only) as on 15.08.2024 plus interest thereon within 60 days from the date of receipt of the said notice.

The Borrower/Mortgagee/Partner/Guarantor having failed to repay the amount, notice is hereby given to the Borrower/Mortgagee/Partner/Guarantor and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 24th October, 2024.

The Borrower/Mortgagee/Partner/Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Saraswat Co-op. Bank Ltd., for total outstanding amount of being Rs. 11,97,178/- (Rupees Eleven Lakh Ninety Seven Thousand One Hundred and Seventy Eight Only) as on 15.08.2024 plus interest thereon.

The Borrower/Mortgagee/Partner/Guarantor attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immoveable Property
All that premises lying being & situated at Flat No. 101 on 1st Floor, admeasuring about 587 Sq.Ft. in the building known as Everest Heights situated at S. No.18/5A4, Pangarwad, Near Kankan Krishi Vidyaapeeth at Jalgaon Dapoli, District Ratnagiri-415712 owned by Mr. Sameer Prakash Bapat and Mrs. Swarali Sameer Bapat.

Sd/-
AUTHORISED OFFICER
Saraswat Co-op. Bank Ltd.
Date : 28.10.2024
Place : Ratnagiri

PUBLIC NOTICE

Notice is hereby given that Poomam Co-operative Housing Society Limited (the "Society") is the owner of and/or seized and possessed of and/or otherwise well and sufficiently entitled to the under mentioned property (described in the FIRST SCHEDULE hereunder written).

The Society has represented to our clients as follows-

(i) The Society consist of 14 (Fourteen) members (the "Members") who hold shares of the Society (the "Shares") and hold 14 (Fourteen) flats (the "Existing Flats") in the building known as "Poomam Apartments" (the "Existing Building") and 6 (Six) still car parking spaces (the "Existing Still Car Parking Spaces").

(ii) As per the records available with the Society, the names of the Members, the details of the Existing Flats, Shares, and the Existing Still Car Parking Spaces held by them, are set out in the SECOND SCHEDULE hereunder written.

The Society alongwith its members have agreed to grant development rights for redevelopment of the under mentioned property in favour of my client.

Any person/entity having any claim/objection and/or demand in respect of the under mentioned property or any portion or part thereof including claim/objection as and by way of development rights, FS1/TDR consumption, inheritance, easement, title, estate, share, benefit, interest, agreement, sale, transfer, exchange, mortgage (equitable or otherwise), assignment, gift, lien, charge, pledge, guarantee, demise, deposit of title deeds, tenancy, sub-tenancy, leave and license, lease, sub-lease, joint venture, partnership, loans, advances, encumbrance, acquisition, requisition, possession, occupation, license, transfer of title or beneficial interest under any trust, maintenance, bequest, partition, succession, family arrangement / settlement, litigation, injunction and/or under any attachment, or under any Judgment, Decree or Court Order, Award of any Court of law, Tribunal including Arbitral Tribunal, Revenue or Statutory Authority, right of prescription or pre-emption or by operation of law or otherwise in any manner whatsoever are hereby required to make the same known in writing along with certified true copy of supporting documents to the undersigned at the address mentioned below within 15 days from the publication hereof, failing which such right, title, benefit, interest, claim and/or demand, if any, shall be deemed to have been waived and abandoned and/or treated as waived and not binding on my client.

THE FIRST SCHEDULE REFERRED HEREINABOVE
(Details of the Property)
All that piece or parcel of land bearing Old Plot No. 30 and Final Plot No. 82/30 of T.P.S. II Santacruz, admeasuring 1382 square yards or thereabouts i.e.1155.35 square meters as per Indenture and 1134.7 square meters as per Property Register Cards and 1116 square meters as per Town Planning Scheme Remarks bearing C.T.S. No. G-357/A and G-358 together with all hereditaments, premises and the building thereon standing known as "Poomam Apartments" of the society known as Poomam Co-operative Housing Society Limited consisting of still plus Seven upper floor situate, lying and being at Saraswat Colony, Santacruz (West), Mumbai - 400054.

THE SECOND SCHEDULE REFERRED HEREINABOVE
(Details of Members' Existing Flats, Existing Still Car Parking Spaces and the Shares)

Sr. No.	Name(s) of the Member(s)	Details of Members' Existing Flats			Existing Still Car Parking Spaces No.	Details of Members' Shares	
		Flat No.	Floor	Carpet Area of Members' Existing Flat (Sq. Ft.)		Share Certificate No.	Distinctive Nos.
1.	(i) Mrs. Lata Balkumund Desai & (ii) Mr. Manish Balkumund Desai	11	First	830	-	S.C. No. 1	1 to 5
2.	(i) Mr. Berindersingh Sahni & (ii) Mrs. Davinderkaur Sahni	12	First	807	-	S.C. No. 2	6 to 10
3.	(i) Mr. Surjitsingh Sahni & (ii) Mr. Berindersingh Sahni	21	Second	830	-	S.C. No. 3	11 to 15
4.	(i) Mr. Mohanlal K. Patel, (ii) Mrs. Samuben M. Patel, (iii) M. K. Patel (HUF) & (iv) Harshad M. Patel	22	Second	807	Still Parking No. 3	S.C. No. 4	16 to 20
5.	Smt. Jaya G. Bhatia	31	Third	830	Still Parking No. 6	S.C. No. 5	21 to 25
6.	(i) Mr. Premnath Arora & (ii) Mrs. Saroj Arora	32	Third	807	-	S.C. No. 6	26 to 30
7.	Mrs. Nargis Khan	41	Fourth	830	Still Parking No. 4	S.C. No. 7	31 to 35
8.	Mr. Vasudev Laxmandas Talreja	42	Fourth	807	-	S.C. No. 8	36 to 40
9.	(i) Vinodray Manilal Tanna & (ii) Smt. Chandrika Vinodray Tanna	51	Fifth	830	Still Parking No. 5	S.C. No. 9	41 to 45
10.	(i) Mr. Hemendra M. Tolia & (ii) Miss Hemal M. Tolia	52	Fifth	807	Still Parking No. 1	S.C. No. 10	46 to 50
11.	Manish Desai (not transferred on Share Certificate)	61	Sixth	830	-	S.C. No. 11	51 to 55
12.	(i) Mr. RANCHHOD Bhagwandas Lakh, (ii) Mr. Sham Bhagwandas Lakh & (iii) Mr. Ashok Bhagwandas Lakh	62	Sixth	807	Still Parking No. 2	S.C. No. 12	56 to 60
13.	Mr. Janak Pravinchandra Bavishi	71	Seventh	830	-	S.C. No. 13	61 to 65
14.	Mrs. Kumud Deepak Kolhari	72	Seventh	807	-	S.C. No. 14	66 to 70

Dated this 28th day of October, 2024

(Kunal S. Jain) Advocate, High Court
Plot no. 569, Nina Vihar C.H.S.L., Unit no. 5, 1st Floor, 5th Road, Khar (West), Mumbai - 400052.
M: 9892990294, kunajain2008@yahoo.com

Sd/-
Authorized Officer

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR GOLDEN WEALTH ADVISORY PRIVATE LIMITED
OPERATING IN LEGAL, ACCOUNTING, BOOK-KEEPING AND AUDITING ACTIVITIES; TAX CONSULTANCY; MARKET RESEARCH AND PUBLIC OPINION POLLING; BUSINESS AND MANAGEMENT CONSULTANCY

(Under sub-regulation (1) of Regulation 36A (1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1	Name of the corporate debtor along with PAN & CIN/LLP No.	GOLDEN WEALTH ADVISORY PRIVATE LIMITED (IN CIRP) CIN: U74110MH2012PT237832 PAN: AAGCP2950J
2	Address of the registered office	213, Floor -1, Plot -407 Doulat Bhuvan, Kalbadevi Road, Kolhat Lane, Kalbadevi, Mumbai, Maharashtra, India, 400002
3	URL of website	NIL
4	Details of place where majority of fixed assets are located	213, Floor -1, Plot -407 Doulat Bhuvan, Kalbadevi Road, Kolhat Lane, Kalbadevi, Mumbai, Maharashtra, India, 400002
5	Installed capacity of main products/ services	Not available
6	Quantity and value of main products/ services sold in last financial year	NIL
7	Number of employees / workmen	NIL
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	All the details are available at the office of the Resolution Professional and can be sought by sending mail at cirp.goldenwealth@gmail.com after executing a confidential undertaking.
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by emailing at: cirp.goldenwealth@gmail.com
10	Last date for receipt of expression of interest	12th November, 2024
11	Date of issue of provisional list of prospective resolution applicants	22th November, 2024
12	Last date for submission of objections to provisional list	27th November, 2024
13	Date of issue of final list of prospective resolution applicants	07th December, 2024
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12th December, 2024
15	Last date for submission of resolution plans	11th January, 2025
16	Process email id to submit Expression of Interest	cirp.goldenwealth@gmail.com

IP Keyur Shah, Resolution Professional
Golden Wealth Advisory Private Limited (Company undergoing Corporate Insolvency Resolution Process)
Email : cirp.goldenwealth@gmail.com
IP Registration No. : IB/19/02/2016-000244/2017-18/10729
Date : 28th October, 2024 AFA Number: AA2/10729/02/311225/203541
Place : Ahmedabad AFA valid upto 31st December, 2025

EDELWEISS ASSET RECONSTRUCTION CO. LTD.
CIN - U67100MH2007PLC174759
Registered Office : Edelweiss House, Off CST Road, Kalina, Mumbai 400098
+91 22 4088 6090 / 6620 3149

Appendix IV-A
(See rule 8(6) r/w proviso to rule 9(1))

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

Public Notice for e-auction sale of secured asset under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") read with proviso to Rule 8(6) r/w Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002 ("the Rules").

Notice is hereby given to the public in general and to the borrower and guarantors in particular that the immovable asset described herein below ("Secured Asset") and mortgaged in favour of Edelweiss Asset Reconstruction Company Limited (acting in its capacity as trustee of EARC Trust SC-37) ("EARC/ Secured Creditor"), physical possession of which has been taken by the Authorised Officer of EARC on December 27, 2022, will be sold by way of e-auction through e-auction agency, M/s e-Procurement Technologies Limited (Auction Tiger) on their website/portal, https://edelweissarc.auctiontiger.net on **November 14, 2024 between 12:00 noon to 1:00 pm** with unlimited extension of 5 minutes each, if a bid is made before close of e-auction, on "As is where is", "As is what is", "Whatever there is" and "No recourse" basis for recovery of a total sum of **Rs. 162,53,72,484/- (Rupees One Hundred and Sixty Two Crore Fifty Three Lac Seventy Two Thousand Four Hundred and Eighty Four Only) being due as on February 08, 2023** together with further interest at 12% per annum with monthly rests along other costs and expenses thereon, due to EARC from **De Core Nanosemiconductors Limited ("Borrower"), Harsh Indr Loomba, acting in capacity as the legal heir of Late Deepak Loomba ("Personal Guarantor") and De Core Science and Technologies Limited (Corporate Guarantor)**.

The Reserve Price and Earnest Money Deposit of the Secured Assets shall be as follows:

Detailed description of Secured Asset	Reserve price	Earnest Money Deposit</
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